

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO 800 OF 2017

IN

CSA NO 647 OF 2017

In the matter of the Companies Act, 2013;
AND

In the matter of Sections 230 to 232 and Section 234 and other
applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Amalgamation of South Asia Ports
Limited, P&O Ports (Kulpi) Pvt. Ltd., DP World Private
Limited, P&O Ports (Mundra) Pvt. Ltd, P&O Ports (Chennai)
Ltd. with Hindustan Ports Private Limited and their respective
shareholders.

Hindustan Ports Private Limited, a company incorporated }
under the provisions of the Companies Act, 1956 having its }
Registered Office at Darabshaw House, Level 1, Narottam Morarji }
Road, Ballard Estate, Mumbai, Maharashtra - 400001 }
.....Petitioner Company

Order delivered on 7th September, 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J)
Hon'ble **V.Nallasenapathy** Hon'ble, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: **V.Nallasenapathy, Member, (T)**

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 4th October, 2017.
3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 21st June, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 647 of 2017, the meeting of Equity Shareholders was held on 31st July 2017 and the requisite quorum was present

and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications.

4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 647 of 2017 by the Tribunal.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Official Liquidator, Central Government through Regional Director and Registrar of Companies, Mumbai and Reserve Bank of India .
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V .Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)